

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 921 of 2020

IN THE MATTER OF:

Commercial Tax Department, Government of RajasthanAppellant

Vs

Avil Menezes (Resolution Professional)Respondent

Present:

For Appellant: Mr. Vishal Meghwal, Advocate.

For Respondent: Ms. Mahima Singh, Advocate.

O R D E R
(Through Virtual Mode)

20.10.2020: Appellant is aggrieved of being allotted a notional value of Re.1 by the Resolution Professional on the ground that the claim is subjected to pending dispute. It is contended by Shri Vishal Meghwal, Advocate representing the Appellant that the Corporate Debtor never raised challenge about pending dispute.

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Ms. Mahima Singh, Advocate. She submits that Shri Avil Menezes has since demitted office as Resolution Professional after approval of the Resolution Plan and it is the Successful Resolution Applicant now managing the affairs of the Corporate Debtor. In view of the same, she prays for striking off of name of Shri Avil Menezes from the array of Respondents.

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This factual position being brought to the notice of learned counsel for the Appellant it is for the Appellant to take appropriate steps for substitution of the present Respondent by Successful Resolution Applicant. He may take appropriate steps in this regard.

List the appeal 'for orders' on **24th November, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc